

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 38064/2024

[Arising out of impugned final judgment and order dated 13-05-2024 in WRIT-A No. 657/2024 and order dated 26-07-2024 in CMRA No. 315/2024 passed by the High Court of Judicature at Allahabad]

UTTAR PRADESH PUBLIC SERVICE COMMISSION & ANR. Petitioner(s)

VERSUS

SHIVAM SINGH & ANR. Respondent(s)

(I.A. No.274243 of 2024)

Date : 02-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. P. K. S. Baghel, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Abhinav Jaganathan, Adv.
Ms. Kritika Ranjan, Adv.
Ms. Anamika Yadav, Adv.

For Respondent(s)
(For R1)

Mr. Gaurav Aggarwal, Sr. Adv.
Ms. Pragya Parijat Singh, AOR
Mr. Lakshay Saini, Adv.

Ms. Preetika Dwivedi, AOR
Mr. Abhishek Mohanty, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.274243 of 2024

Application for impleadment is allowed.

Issue notice on the impleadment application.

Learned counsel appearing for the High Court of Judicature at

Allahabad takes notice.

We grant time of two weeks to file counter affidavit to the High Court.

List on 3rd January, 2025.

Interim relief granted earlier by this Court will continue to operate.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)